

special agency for disposing of the tax matters pertaining to writs and appeals in Law courts;

(b) if so, the broad details thereof;

(c) if not, at which stage the consideration of such a proposal is pending?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (c). There is no such proposal yet before the Government. Owing to constant increase in the litigation and the complexity of tax laws, the former Law Minister, Shri G. S. Pathak, had an idea of having a Central Tax Court, which would decide taxation cases especially under the Central Acts.

#### Allocation for Education in the Fourth Plan

\*283. Shrimati Tarkeshwari Sinha: Will the Minister of Education be pleased to state-

(a) whether Government's attention has been drawn to the statement made by Dr V. K. R. V. Rao, that reduced allocations for education in the States' Fourth Five Year Plan as approved by the Planning Commission will adversely affect the programmes of qualitative improvement particularly at the primary and secondary levels;

(b) whether Dr. Rao had further suggested that by cutting down of strategic programmes, the objective of linking education with production would not be achieved; and

(c) if so, the reaction of Government thereto?

The Minister of Education (Dr. Triguna Sen): (a) and (b). Yes, Sir.

(c) We have represented to the Planning Commission that the original allocation of Rs. 1210 crores for education should not be reduced. The decision of the Planning Commission on the statement of Dr. Rao is also awaited.

#### Telegraph/Telephone Services

\*284 Shri Surendra Kumar Tapariah  
Shri D. S. Patil:  
Shri A. V. Patil:

Will the Minister of Communications be pleased to state:

(a) whether Government are aware of the public discontent in regard to (i) the operational inefficiency, both mechanical and manual, of the telephone, telegraph and the telecommunication services in the country and (ii) the discourteous attending of the operating staff, particularly Trunk operators; and

(b) if so, the steps taken to improve the standard of operation of these services?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):

(a) (i) Complaints are received but these are not many compared to the magnitude of the services rendered.

(ii) Such complaints are very few

(b) Besides investigation and remedial action for each individual case of complaint attention is given to training and supervision of staff as well as maintenance of line and equipment. With the introduction of advanced technology in local and trunk communication service the standard of service is expected to improve progressively.

#### Recommendations of Education Commission Report

\*285. Shri Vasudevan Nair:  
Shri C. Jaganathan:  
Shri P. C. Adichan:

Will the Minister of Education be pleased to state:

(a) whether any comments had been asked for from the State Governments on the Education Commission Report;